

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE : NORTH WEST DISTRICT:
ROHINI COURTS: DELHI
DUTY ROSTER OF NORTH WEST DISTRICT FOR THE MONTH OF MARCH-2018**

The following Metropolitan Magistrates will work as Duty Magistrates for North-West District at Rohini Courts on the dates noted against their names. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases and to attend to all the emergency matters such as recording of dying declarations etc. whenever such a matter is placed before them. They should be available at their residence on the day of duty after court hours. The Magistrate named stands deputed for the purpose of trial of demonstrators who may be arrested on the dates on which they are performing their duties. If fresh Traffic / STA Challans are filed during holidays, the same shall also be disposed off by the Duty Magistrate. On Sunday and other holidays they are required to reach court by 10:00 a.m. and remain there upto 5.00 p.m. or till the disposal of the entire remand and other misc. work, whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 p.m or till the disposal of the entire remand and other misc. work, whichever is later. Duty of Duty MM would commence at 10:00 am and would last till 10:00 am on the next following day. The Duty Magistrate would be assisted by his / her own staff.

S/N	Name of the Magistrate	Working Days	Holidays	Room No
1	Ms. Priyanka Rajpoot, Ld. MM, House No. 374, Sri Nagar, Street No.2, Shakur Basti, Delhi-110034	01.03.2018 05.03.2018 06.03.2018	02.03.2018 03.03.2018	118
2	Sh. Sushil Kumar Ld. MM, C11/36, Sec-3, Rohini Delhi-85.	15.03.2018 16.03.2018 17.03.2018	04.03.2018 25.03.2018	107
3	Ms. Shama Gupta Ld. MM, Flat No. A-69, Majlis Park, Azadpur, Delhi 110033.	07.03.2018 19.03.2018	18.03.2018	102
4	Ms. Akanksha Vyas Ld. MM Flat No. 705, Karkardooma Court, Residential Complex, Delhi.	08.03.2018 09.03.2018 14.02.2018		18
5	Ms. Pooja Aggarwal Ld. MM, AA-292, Shalimar Bagh, Near Fortis Hospital, Delhi-110088	21.03.2018 22.03.2018 23.03.2018	10.03.2018	112
6	Sh. Rakesh Kumar-II, Ld. MM House No. B-6, 2 nd Floor, Delhi Govt. Administrative Flats, Model Town-I, Near Model Town Metro Station, Delhi.	20.03.2018 28.03.2018	11.03.2018	218
7	Ms. Rajni Ranga Ld. MM, R/o House No. 892, Gali No. 19, Libas Pur, Delhi.	12.03.2018 13.03.2018 31.03.2018	30.03.2018	106
8	Sh. Anurag Thakur Ld. MM Flat No. 206, Residential Complex, Karkardooma Courts, Delhi.	24.03.2018 26.03.2018 27.03.2018	29.03.2018	113

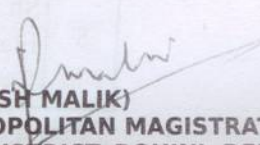
Note:

1. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases and to attend to all the emergency matters such as recording of dying declarations, recording of statement under Section 164 of Cr.P.C., TIP and inquests whenever placed before him. He shall be available at his residence after court hours.
2. The Duty Magistrate stands deputed for the purpose of trial of demonstrators. Challans (including those booked by Traffic Police/STA) filed during holidays, shall also be disposed off by the Duty Magistrate. On Sunday and other holidays the Duty Magistrate is required to reach court by 11:00 a.m. and remain there upto 5.00 p.m. or till the disposal of the entire remand and other misc. work, whichever is later. On working days, Duty Magistrates will not leave the court before 5:00 p.m.
3. On the specified day, duties would commence at 10:00 am and would last till 10:00 am on the next following day. The Duty Magistrate would be assisted by his / her own staff.

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4. When any working day is declared holiday, the duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further orders.
5. It is impressed upon all M.M.s to remain available in their court and to perform their judicial work till 5 pm, including deciding remand and bail applications, recording of statements u/s 164 Cr P.C., conducting TIPs and signing of orders passed on the day, as also on warrants, for example, release warrants, remand warrants etc., and not to leave such work for the Duty M.M. of that day.
6. In case any Magistrate has to leave court before 5 pm due to unavoidable reasons he shall intimate the undersigned and the Duty Magistrate of the day of the said reasons before leaving the court. In absence of any such intimation, the Duty Magistrate would perform the work of the said Presiding Officer only after taking a written report from the Reader/Ahlmad of the said Court about the unavailability of the Presiding Officer, which shall thereafter be sent to the undersigned.
7. The M.M.s deputed for duty on holidays, Second Saturday and Sundays and also members of the staff of their court who actually work on such days will be entitled to avail of special casual leave (Compensatory Leave) in lieu of duty performed on such day(s) as per rules. The Special Casual Leave (Compensatory Leave) of M.M.s shall be routed through and after the verification of the undersigned. The M.M.s while forwarding the application of the grant of such Spl. C.L.(Compensatory Leave) shall certify that the official concerned had actually worked on said particular day of duty. Applications for recording of statement under Section 164 of Cr. P.C. filed on holidays shall be dealt with by the Duty MM who shall record the statement himself. If the said magistrate is presiding over the trial court for the alleged offence he or she may defer recording of statement for the next date only subject to the consent of the person whose statement is to be recorded. The said consent shall be recorded in writing. In case the person whose statement is to be recorded is not agreeable to the deferring of the recording of the statement, the duty magistrate shall proceed to record the statement and may seek transfer of the police report as and when filed.
8. On holidays, the Duty Magistrate shall receive fresh cancellation reports, untraced reports and applications for disposal of case property of the police station(s) assigned to him, in addition to other work. It would not be obligatory for the police officers to secure the presence of the complainant/victim in the court as a condition precedent to filing of the police report and the Magistrate may, if deemed fit, secure the presence of the complainant or any other person by issuance of notice.
9. The Duty M.M. of the day is directed to dispose of the work listed in his/her court latest by 12.00 noon and reach at Video Conferencing Room, Rohini Courts, Delhi, from where he/she shall grant extension of Remand/Rehnumai to the undertrial prisoners lodged at Central Jail, Tihar, Delhi and Rohini Jail, Rohini, Delhi through Video Conferencing.
10. The Judicial Officers who are deputed as Duty Magistrates, if summoned for the day of such duty to appear as witness in a court located in the court complex other than the place of posting will send a formal request in advance to the court where he/she is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his attendance for that date, he may do so in the forenoon session under intimation to the undersigned (ref. S.O. issued by the Ld. Distt. & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. Dated 20-10-1999).
11. In case of any emergency, if the Duty Magistrate is not available he/she will issue instructions to his/her Reader to send a formal request one day in advance for change of duty with another officer (to be contacted by the former himself) agreeing to perform duty in his/her place, to the office of undersigned. Such applications / requests shall be entertained and decided by the undersigned and in my absence, by the Ms. Ekta Gauba, Ld. ACMM.
12. Other duties of the Duty MM shall be as per the Link Roster.


(RAJESH MALIK)
CHIEF METROPOLITAN MAGISTRATE,
NORTH WEST DISTRICT, ROHINI, DELHI

No:- 406-435 /CMM/NW/Rohini/Delhi/2018.

DATED: 26.02.2018